

**In the National Company Law Tribunal, Jaipur**

**Item No. 210**

**CP No. -10/59/JPR/2017**

**TA No. 41/2018**

**UNDER SECTION 58/59 OF COMPANIES ACT, 2013**

**In the matter of:**

**Mahesh Kumar Jalan**

**.....Applicant/Petitioners**

**VS.**

**M/s. Prestige City Developers Pvt. Ltd.**

**.....Respondent**

**Order delivered on 24.01.2020**

**Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER**

**SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER**

**For Petitioner (s)**

**:**

**Saumil Sharma, Proxy Counsel  
For Amol Vyas, Adv.**

**For Respondent(s)**

**:**

**Rishabh Khandelwal, Adv.**

**ORDER**

Heard the submissions made by the proxy counsels for both the parties. At the request of the proxy counsels for both the parties, the matter is posted to 28.02.2020.

**Sd-**

**(RAGHU NAYYAR)  
TECHNICAL MEMBER**

**Sd-**

**(P. S. N. PRASAD)  
JUDICIAL MEMBER**